

(b) Legal action has been initiated for appropriate disposal of stocks of imported animal tallow which have come to notice.

**Central Investment in Public Sector
Projects in West Bengal**

1809. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state :

(a) the amount of Central investment for Public Sector Projects in West Bengal, year-wise since 1977 ;

(b) whether such investment has been for new projects or on-going projects; and

(c) where the investments have been for any new projects, details thereof and the employment potential generated or expected to be generated by such investments in the new projects ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) The Hon 'ble Member is perhaps referring to the investments in Central public enterprises in West Bengal. The investment represented by the value of gross-block, for the years ending 31.3.77 to 31.3.82 as available in the Public Enterprises Surveys placed before the Parliament in the Budget Session every year, is as follows :-

	(Rs. in crores)
as on 31.3.77	768.30
as on 31.3.78	1058.83
as on 31.3.79	1082.88
as on 31.3.80	1540.39
as on 31.3.81	1736.40
as on 31.3.82	1977.67

(b) and (c) The investments made are for on-going projects as well as for new projects. Since 1977-78 the employment position in respect of Central Public Sector enterprises in West Bengal is given below :

	No. of employees in lakhs.
as on 31.3.78	3.39
as on 31.3.79	3.46
as on 31.3.80	3.61
as on 31.3.81	3.80
as on 31.3.82	3.81

**Assistance Granted by Public Financial
Institutions for Industrial Development**

1810. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state :

(a) the amount of assistance granted by the public Financial Institutions, (Industrial Development Bank of India, Industrial Finance Corporation of India, Industrial Credit and Investment Corporation of India, Life Insurance Corporation, Unit Trust of India and General Insurance Corporation, for industrial development and capital formation as on 31 March, 1983 ;

(b) of these, the total amount granted to the M.R.T.P. companies as on 31 March, 1983 ;

(c) the amount written off and the amounts considered 'bad debts' and doubtful ; and

(d) the percentage of equity shares held by the All India Financial Institutions in the M.R.T.P. companies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (b) The information relating to the cumulative position as on 31.3.83 of the amount disbursed by the all India financial institutions viz. Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI), Industrial Credit and Investment Corporation of India (ICICI), Life Insurance Corporation of India (LIC), General Insurance Corporation of India (GIC) and Unit Trust of India (UTI) to all industrial units and to those units belonging to MRTP companies is given below :

Institution	(Rs. in crores)	
	MRTP companies	Total
IDBI	649.59	2163.63
IFCI	373.05	1258.31
ICICI	898.57	1702.60
LIC	110.64*	723.95
GIC	50.08	204.90
UTI	230.66	372.93

*Indicates the total for 1981-82 and 1982-83 only.

(c) The information readily available relating to bad and doubtful debts written off by the all India financial institutions is given below :

(Rs. in crores)

Institutions	As at the end of	Amount written off
IDBI	—	—
ICICI	December, 1982	6.50
IFCI	March, 1983	6.15
LIC	—	—
UTI	June, 1983	8.63

(d) As per the information readily available, as on 31.12.1982, the all India financial institutions held equity shares of a total value of Rs. 406.99 crores in 365 MRTP companies.

Study About the Working of Textile Industry

1811. SHRI CHITTA BASU : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that low wages and high profits are the characteristics of the textile industry today ;

(b) if so, whether Government have made any study about the working of the Textile Industry in the country ; and

(c) if so, the results of the study ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) According to the data published in the Reserve Bank of India Bulletin (Aug. 1982) for the years 1979-80 and 1980-81, the profitability in the cotton textile industry is lower than the profitability in certain other industries. According to available information, the per capita wages of workers earning less than Rs. 1000/- per month in the cotton textile industry compare favourably with such earnings in several allied industries.

(b) and (c) Do not arise, in view of (a) above.

Alternate Sources of Revenue in case of Abolition of Sales Tax

1812. SHRI A.T. PATIL :

SHRI K.B. CHOUDHARI :

Will the Minister of FINANCE be pleased to state in case of abolition of Sales Tax, what are the alternate sources of revenue to the States, proposed, considered and/or decided upon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI PATTABHI RAMA RAO) : In pursuance of the resolution adopted in the Chief Ministers' Conference on Sales Tax held on 15th February, 1981, an Export Committee was appointed to study the financial implications of the proposal for inclusion of declared goods and for levy of additional excise duty in lieu of sales tax on vanaspati, drugs and medicines, cement, paper and paper board and petroleum products and the manner in which the financial interests of the States could be safeguarded. The proposal was thus for replacement of Sales Tax by additional excise duty and not for abolition of sales tax on the five commodities.

The Committee under the chairmanship of Shri Kamalapati Tripathi, M.P., submitted its Report on 29th January, 1983, which was placed on the Tables of both the Houses on 29th April, 1983. The Committee, in its Report, had determined a formula for the distribution of additional excise duty on the five commodities amongst the States so that they might not suffer any losses and their resource mobilisation was not hampered.

The Report of the Expert Committee (Tripathi Committee) was considered by a Conference of Chief Ministers on 2nd November, 1983, at New Delhi. A large number of Chief Ministers indicated their acceptance of the scheme suggested by the Tripathi Committee for introduction of additional excise duty in lieu of sales tax, in principle. Some of the Chief Ministers, however, indicated that they were not in a position to accept the scheme recommended by the Tripathi Committee.

While thanking the Union Finance Minister for implementing the resolution adopted